

**IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH, PATNA**

Before Sh. N. K. Saini, AM and Sh. Amit Shukla, JM

ITA No. 56/Pat./2016 : Asstt. Year : 2012-13

Prabhat Zarda Factory (I) Pvt. Ltd., New Area, Sikandarpur, Muzaffarpur	Vs	Pr. Commissioner of Income-tax, (Central), Patna
(APPELLANT)		(RESPONDENT)
PAN No. AABCP8543K		

Assessee by : Sh. Sanjeev Kumar Anwar, Adv.

Revenue by : Sh. Prabhat Kumar, Sr. DR

Date of Hearing : 06.03.2018

Date of Pronouncement : 06.03.2018

ORDER

Per N. K. Saini, AM:

This is an appeal by the assessee against the order dated 30.10.2015 of Id. Pr. CIT(Central), Patna.

2. During the course of hearing, the Id. Counsel for the assessee furnished the application dated 06.03.2018 of the assessee stating therein as under:

“Sheweth:

(1) That the above appeal is fixed to be heard today.

(2) That the petitioner would like to withdraw the appeal as they are not keen on contesting the same.

It is, therefore, humbly prayed that the permission may kindly be granted to withdraw the appeal.

For this the petitioner shall pray.”

Sd/-

(Sanjeev Kumar Anwar)

Adv.

3. The ld. DR did not object if the appeal of the assessee is to be dismissed as withdrawn.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

(Order Pronounced in the Court on 06/03/2018)

Sd/-
(Amit Shukla)
JUDICIAL MEMBER

Sd/-
(N. K. Saini)
ACCOUNTANT MEMBER

Dated: 06/03/2018

Subodh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR